Regional Office, Jaipur (City)
Rajasthan State Pollution Control Board
8/263, Malviya Nagar, Jaipur 302017
e-mail: ro.cityjaipur@gmail.com

LiFE Lifestyle for Environment

E-mail

F.No. RPCB/ROJP(S)/Legal-16/ 10910 Date: 17-3-2026

The Registrar,
Hon'ble NGT,
Central Zone Bench,
Bhopal.
E-mail: ngtczbbho-mp@gov.in,

Sub: - Report of Joint Committee Constituted in O.A. No. 149/2025 (CZ) in the matter of Sachin Dhaka and Ors V/s Chief Sec. State of Rajasthan & Ors.

Ref: - Hon'ble NGT order dated 11.11.2025.

Sir,

With reference to above subject matter, please find enclosed Report of Joint Committee Constituted in O.A. No. 149/2025 (CZ) in the matter of Sachin Dhaka and Ors V/s Chief Sec. State of Rajasthan & Ors For kind perusal please.

Encl: - As above

Yours Sincerely

(Vivek Goel)
Nodal Officer Cum
Regional Officer

Report of Joint Committee Constituted by Hon'ble NGT Central Zone Bench Bhopal, In Original Application No. 149/2025 (CZ), Sachin Dhaka and Ors. Vs Chief Sec. State of Rajasthan & Ors.

1. Background:

The present Original Application has been filed by *Sachin Dhaka and Ors.* before the Hon'ble National Green Tribunal, Central Zone Bench, Bhopal, alleging substantial question related to environment degradation, pollution and deteriorating health condition of the resident of the SFS colony, Mansarovar, Jaipur.

The grievances raised by the applicant, inter alia, include the following alleged violations:

1.1.1. Unauthorized occupation of Rajasthan Housing Board Land-Khasra No.-270, Block-C, near sector 4, RIICO, Fun kindgdom Road, Mansarovar with area of 14545.055 sqm. and still operating open garbage depot even after several repetitive complaints.

1.1.2. The open garbage depot is being operated without obtaining CTO, CTE and environmental clearance.

1.1.3. The open garbage depot facility, thus is being operated in clear violation of various legal norms and statues and while also endangering residents Right to Healthy Life as enshrined under constitution of India and the systematic failure of administrative machinery.

2. Order of the Hon'ble National Green Tribunal dated 11.11.2025:

The Hon'ble National Green Tribunal, Central Zone Bench, Bhopal, vide order dated **11.11.2025**, took cognizance of the matter and constituted a Joint Committee to ascertain the factual position. The operative portion of the order is reproduced below:

"6. We deem it just and proper to call a report on the matter in issue, in present original application, from a Joint Committee consisting of:

(i) One representative from principal Secretary, Urban Development and Housing Department, Jaipur.

(ii) One representative from the District Collector, Jaipur (Rajasthan).

(iii) One Representative from Member Secretary, State Pollution Control Board, Rajasthan.

7. The Committee is directed to visit the place and submit the factual and action taken report within six weeks. The State PCB will be the nodal agency for coordination and logistic support."

3. Constitution of Joint Committee: -

In compliance with the Hon'ble NGT's order dated 11.11.2025, the following officers were nominated as members of the Joint Committee-

1. Sh. Lekhraj Jagrat, Senior Joint Legal Remembrancer (Representative from the *principal Secretary, Urban Development and Housing Department, Jaipur)*
2. Sh. Vikas Prajapat, Sub-Divisional Officer (SDO) Sanganer, Jaipur (Representative from the District Collector, Jaipur, Rajasthan).
3. Sh. Vivek Goel, Regional Officer, RSPCB, Jaipur (City) (Representative of the Rajasthan State Pollution Control Board).

4. Site Inspection and Findings of the Joint Committee: -

In compliance with the directions of the Hon'ble Tribunal, the Joint Committee visited aforesaid site, on 10.01.2026 in presence of Sh. Atul Sharma, Superintending Engineer Nagar Nigam, Jaipur.

4.1 Background of Site:

That that transfer station as mentioned in O.A. is being operated since year 2018 on the total area of 12000 square meter (approx.). It is also pertinent to mention here that the Nagar Nigam owned only 4000 Square meter part of aforesaid land which has been recently allotted to Nagar Nigam by the Rajasthan Housing Board, vide its letter dated 21.05.2025(Annexure-1).

Nagar Nigam, Jaipur had authorized a vendor namely M/s BVG Limited in year 2018 to operate and maintain the facility. After that Nagar Nigam has changed the

operator and give all the rights to operate and maintain the facility to M/s Vivek Enterprises whereas M/s Ravi Travels is engaged in collection and transportation of MSW waste from door to door(Annexure-2 and 3).

4.2 Observations of the Committee: -

- The inspected site is a Municipal Solid Waste (MSW) Transfer Station located between the Dravyawati River and RIICO Industrial Area, Mansarovar, Jaipur. The facility is being operated and managed by Nagar Nigam Jaipur through its authorized Vendor.
- The MSW Transfer Station has been in operation since 2018 over an approximate area of 12,000 square meters, developed by filling a low-lying area using construction & demolition (C&D) waste.
- Municipal solid waste generated from the residential area of Sanganer and Mansarovar areas is collected through approx 85 small hopper vehicles and unloaded at the aforesaid site. Subsequently transported to the Waste-to-Energy Plant operated by M/s Jindal Urban Waste Management Limited, located at Khasra No. 362/363, Village Langariyawas, Tehsil Jamwa Ramgarh, District Jaipur, using trucks.
- Approx. 50 rag pickers were engaged in segregation and collection of waste at the site.
- It was observed that no impervious lining at the bottom of the site has been laid at the site to prevent groundwater contamination due to leachate generation from the handling and temporary storage of solid waste.
- No boundary wall, demarcation, covering arrangements were provided by the Nagar Nigam or vendor around the transfer station.

- Neither Nagar Nigam nor operator deputed any security guard at the site as well as no record keeping facility was provided but site supervisor of the firm was present.
- Provisions of fire fighting or fire protection equipment's were not provided at the site. However, a fire station of Nagar Nigam is available within the radius of 1 kilo meter from the transfer station.
- It was observed that approximately 50 temporary tent structures have been erected within/near the site, wherein persons engaged in door-to-door collection of municipal solid waste are residing. The absence of adequate sanitation facilities at the site may result in open defecation, thereby posing environmental and public health risks.
- As informed by the Site Supervisor, Shri Rishpal Meena, approximately 200 metric tonnes per day (MT/day) of municipal solid waste is transported from the transfer station to the Waste-to-Energy plant using around 7 trucks, after manual segregation and recovery of recyclable materials at the site.
- Presence of legacy waste was also observed at the site. Accordingly, the possibility of groundwater contamination due to leachate generation cannot be ruled out.
- During the site visit, it was observed that construction work of the boundary wall by Nagar Nigam, Jaipur was in progress at the allotted land at measuring 4000 square meter.
- Neither Nagar Nigam nor operator of the facility has obtained authorization for transfer station under Solid Waste Management Rules 2016 from the RSPCB. In reference to above, a show cause notice for non-compliance of the Water Act 1974, the Air Act 1981 and Solid Waste Management Rules 2016 was issued to the Nagar Nigam, Jaipur vide letter dated 27.11.2025 by the RSPCB (Annexure-4).

- Nagar Nigam, Jaipur intimated to the committee that Jaipur Smart City Limited has proposed to develop 300 TPD capacity mechanised transfer station on the land allotted by Rajasthan Housing Board, Mansarovar, Jaipur. Presently the approval of this project is under consideration in the Ministry of Housing and Urban Affairs, Government of India (Annexure-5).

(Vivek Goel) Regional Officer R.S.P.C.B. Jaipur (City)	(Lekhraj Jagrat) Senior Joint Legal Remembrancer, Urban Development and Housing Department, Jaipur	(Vikas Prajapat) Sub-Divisional Officer (SDO) Sanganer, Jaipur

Annexure-1

कार्यालय उप आवासन आयुक्त, वृत्त–द्वितीय
राजस्थान आवासन मण्डल, मानसरोवर, जयपुर

कमांक :– 295

दिनांक :– 2115125

संशोधित आवंटन पत्र

आयुक्त
नगर निगम ग्रेटर जयपुर
पण्डित दीनदयाल उपाध्याय भवन
लालकोठी जयपुर ।

विषय :– डिस्पोजल ऑफ प्रोपर्टी रेगूलेशन 1970 के अन्तर्गत एवं भूमि आवंटन नीति–2015 के अनुसार मण्डल की मानसरोवर आवासीय योजना जयपुर के सेक्टर–13 एसएफएस फनकिंगडम के पास ठोस कचरा प्रबंधन हेतु आवंटित 4000.00 वर्ग मीटर भूमि का संशोधित आवंटन पत्र।

संदर्भ:– माननीय राज्य मंत्री, नगरीय विकास विभाग, राजस्थान सरकार एवं अध्यक्ष, राज०आ०मंडल जयपुर आयुक्त राज0 आ0 मंडल द्वारा, ऑनलाईन संधारित ई–फाईल के पैरा संख्या 185/एन, 186/एन, 187/एन पर, दी गई स्वीकृति के कम में।

महोदय,

उपरोक्त विषयान्तर्गत लेख है कि आयुक्त, नगर निगम ग्रेटर जयपुर को मानसरोवर आवासीय योजना जयपुर के सेक्टर–13 एसएफएस फनकिंगडम के पास ठोस कचरा प्रबंधन हेतु 4000.00 व०मी० भूमि मण्डल की वर्तमान प्रचलित संस्थानिक आरक्षित दर पर आवंटित कर आवंटन पत्र कमांक 1823 दिनांक 24.03.2025 को जारी किया गया था। तत्पश्चात आयुक्त, नगर निगम ग्रेटर जयपुर द्वारा आयुक्त, राजस्थान आवासन मण्डल को प्रतिवेदन प्रस्तुत कर आवंटन निशुल्क अथवा लीज पर उपलब्ध करवाने हेतु निवेदन किया गया। जिस पर माननीय राज्य मंत्री, नगरीय विकास विभाग, राजस्थान सरकार एवं अध्यक्ष, राज०आ०मंडल जयपुर के अनुमोदन उपरान्त भूमि मण्डल की वर्तमान प्रचलित संस्थानिक आरक्षित दर की 20 प्रतिशत रियायती दर व अन्य देय राशियां वसूल करते हुए संशोधित आवंटन पत्र जारी किया जा रहा है। यह संशोधित आवंटन मण्डल के डिस्पोजल ऑफ प्रोपर्टी रेगूलेशन 1970 तथा भूमि आवंटन नीति 2015 के अनुसार होगा। इसके अतिरिक्त चारदीवारी पर व्यय होने वाली राशि भी पृथक से वसूलनीय है।

(क) भूखण्ड की कीमत का विवरण

1. आवंटित भूमि का क्षेत्रफल 4000.00 व.मी.
2. भूखण्ड की कीमत आरक्षित संस्थानिक दर रू 49975/– का 20 प्रतिशत 9995/– प्रति व. मी. तथा उपरी व्यय राशि संस्थानिक रियायती दर का 25 प्रतिशत राशि रूपये 2499/– प्रति व.मी.
   कुल राशि रू. (9995+2499) 12494/– प्रति व.मी.
3. विविध खर्चों की राशि की 'कुल लागत का 5 प्रतिशत — 49976000.00
4. लीजराशि एक वर्ष मध्यम आय वर्ग "अ" की आवासीय आरक्षित दर रू. 33315/–की 2.5 प्रतिशत प्रतिवर्ष) — 2498800.00
5. नगर निगम को देय 15 प्रतिशत राशि — 3331500.00
6. विधिक प्रभार — 7496400.00
7. मानचित्र शुल्क — 10000.00
   — 500.00

योग — 63313200.00

8. जी.एस.टी. 12 प्रतिशत (क 3 रूपये 2498800 का). — 299856.00
9. जी.एस.टी. 18 प्रतिशत (क 6 एवं 7 रूपये 10500 का) — 1890.00

कुल देय राशि — 63614946.00

लगातार पृष्ठ दो पर

उपरोक्त राशि रूपये 63614946/– (अक्षरे रूपये छः करोड छत्तीस लाख चौदह हजार नौ सौ छियालीस मात्र) का डिमाण्ड ड्राफट राजस्थान आवासन मण्डल जयपुर के नाम बनाकर आवंटन पत्र जारी होने की दिनांक से तीन माह में राशि संग्रहण केन्द्र संख्या 8 कार्यालय उप आवासन आयुक्त वृत्त द्वितीय, राजस्थान आवासन मण्डल मानसरोवर जयपुर परिसर अथवा राशि संग्रहण केन्द्र संख्या 10 राजस्थान आवासन मण्डल ज्योति नगर जयपुर पर जमा करवाकर चालान की तृतीय प्रति एवं अन्य वांछित कब्जा प्रपत्र पूर्ण करके इस कार्यालय में प्रस्तुत करें।

आवंटन की शर्तेः–

1. उपरोक्त राशि निर्धारित अवधि में जमा नहीं करवाने पर भूखण्ड का आवंटन बिना किसी पूर्व सूचना के निरस्त कर दिया जायेगा एवं मण्डल इस भूमि को किसी अन्य संस्था को आवंटन करने को पूर्ण रूप से स्वतन्त्र होगा।
2. वार्षिक लीजराशि रूपये 3331500/– (अक्षरे रूपये तैतीस लाख इक्तीस हजार पाँच सौ मात्र) अर्द्धवार्षिक किश्तों में दो बार 15 जनवरी व 15 जुलाई तक जमा करवानी होगी। लीजराशि 99 वर्ष तक जमा करवानी होगी। संस्था द्वारा 7 वर्ष की बकाया लीजराशि एकमुश्त जमा करवाने पर मण्डल द्वारा एकमुश्त लीजराशि का प्रमाण पत्र जारी किया जा सकता है।
3. भूखण्ड का उपयोग उसी कार्य हेतु किया जावेगा जिसके लिये मण्डल ने भूखण्ड आवंटित किया है। किसी अन्य कार्य हेतु भूखण्ड का उपयोग नहीं किया जायेगा और न ही वाणिज्यिक लाभकमाने की दृष्टि से उपयोग किया जायेगा।
4. आवंटित भूखण्ड की चारदीवारी के निर्माण पर लगने वाला व्यय संस्था को स्वयं को वहन करना पड़ेगा। चारदीवारी का निर्माण मण्डल द्वारा कराया जायेगा।
5. संस्था के कार्यरत नहीं रहने अथवा अन्य संस्था में विलीनीकरण होने की स्थिति में आवंटित भूमि एवं उस पर किये गये निर्माण बिना मुआवजे के मण्डल में स्वतः ही समाहित हो जावेगी।
6. संस्था को आंवटित भूमि में 2 वर्ष में निर्माण कार्य करना अनिवार्य होगा।
7. मण्डल द्वारा आवंटित भूमि का किसी अन्य संस्था को हस्तान्तरण अवैध एवं शून्य माना जायेगा।
8. राज्य सरकार द्वारा जारी नई भूमि आवंटन नीति वर्ष 2015 में दिये गये दिशा–निर्देश एवं शर्तें मान्य होगी।
9. उक्त कुल राशि (2,3,5,6,7) के योग की कुल राशि रू. 59981700/– पर 1 प्रतिशत आयकर राशि रु. 599817/– (RHB) AAALR00046F में जमा कराकर चालान की प्रति व फार्म नं. 26 क्यूबी की प्रति एवं यह राशि कुल मांगराशि में से घटाते हुए शेष राशि मण्डल में जमा करवाकर रसीद प्रस्तुत करे।

नोटः पूर्व में जारी आवंटन पत्र कमांक 1823 दिनांक 24.03.2025 को पिरस्त करते हुए पुनः संशोधित आवंटन पत्र 20 प्रतिशत रियायती दर पर सम्पति आवंटन समिति की आगामी बैठक में प्राप्त की जाने वाली कार्योत्तर स्वीकृति की प्रत्यांशा में जारी किया जा रहा है।
उक्त आवंटन पत्र सक्षम स्तर से अनुमोदित है।

उप आवासन आयुक्त
वृत द्वितीय, जयपुर।
O/C

प्रतिलिपि :–
1. मुख्य सम्पदा प्रबन्धक, राजस्थान आवासन मण्डल जयपुर।
2. आवासीय अभियन्ता, खण्ड–नवम् राजस्थान आवासन मण्डल जयपुर।
3. लेखाधिकारी वसूली, वृत द्वितीय, राजस्थान आवासन मण्डल जयपुर।

उप आवासन आयुक्त
वृत द्वितीय, जयपुर।
O/C

कार्यालय उप आवासन आयुक्त, वृत्त–द्वितीय
राजस्थान आवासन मण्डल, मानसरोवर जयपुर

GSTIN : 08AAALR0046FIZA

क्र ले अ /वसूली/मास/अदेय /360/410 दिनांक 09/09/2025

श्री/श्रीमती आयुक्त
नगर निगम ग्रेटर जयपुर
पंडित दीनदयाल उपाध्याय भवन
सांगानेरी जयपुर

विषय :–अदेय प्रमाण–पत्र

सन्दर्भ:-आपका आवेदन पत्र सं.....दिनांक.....

प्रमाणित किया जाता है कि ~~मकान संख्या~~ Comf Set-13 SFS माप 4000.00 वर्ग मी. योजना मानसरोवर शहर जयपुर में किराया क्रय पद्धति / नकद भुगतान पद्धति / स्ववित्त पोषित योजना के आधार पर कार्यालय आवंटन पत्र क्रमांक 295 दिनांक 21/5/25 की कीमत एवं लीज राशि के विरूद्ध Aft Encroachment (दिनांक) तक कोई राशि बकाया नहीं है। वार्षिक लीज राशि 3331500=00 रू. है, एवं भविष्य में आवंटी लीज की राशि अर्द्धवार्षिक (जनवरी एवं जुलाई) में जमा करवाता रहेगा।

अथवा

~~यह भी प्रमाणित किया जाता है कि आवंटी द्वारा उक्त आवास के पेटे एक मुश्त लीज राशि जमा करा दी है।~~

उक्त अदेय प्रमाण पत्र आवंटी द्वारा दी गई सूचना असत्यापित राशि के लिए शपथ पत्र, वचन बद्धता के आधार पर एवं मुख्य लेखाधिकारी के परिपत्र क्रमांक प–2/व० ले०/व० मु०/92–93/467 दिनांक 4.2.94 की अनुपालना में रजिस्ट्री हेतु जारी किया जाता है।

वित्तीय स्थिति : इस मकान/फ्लेट के विरूद्ध आंवटी द्वारा किसी वित्तीय संस्था से ऋण नहीं लिया गया है।

अथवां

इस मकान/फ्लेट के विरूद्ध निम्नलिखित वित्तीय संस्था द्वारा ऋण प्रदान किया गया है।

वित्तीय संस्था का नाम NIL

~~लेखाधिकारी (वसूली)~~
~~Accounts Officer(Recovery)~~
राजस्थान आवासन मण्डल,
मानसरोवर, जयपुर

Dy. Housing Commissioner
Rajasthan Housing Board
उप आवासन आयुक्त
राजस्थान आवासन मण्डल,
वृत्त द्वितीय, मानसरोवर, जयपुर

कार्यालय उप आवासन आयुक्त, वृत्त–द्वितीय
राजस्थान आवासन मण्डल, मानसरोवर, जयपुर

कमांक : 931 दिनांक 09/9/25

(रजिस्टर्ड ए.डी.)

कब्जा पत्र

आवासीय अभियंता, खण्ड नवम्,
राजस्थान आवासन मण्डल,
मानसरोवर, जयपुर।

विषय :– डिस्पोजल ऑफ प्रोपर्टी रेगूलेशन 1970 के अन्तर्गत एवं भूमि आवंटन नीति–2015 के अनुसार मण्डल की मानसरोवर आवासीय योजना जयपुर के सेक्टर–13, एसएफएस, फनकिंगडम के पास ठोस कचरा प्रबंधन हेतु आवंटित आवंटित क्षेत्रफल 4000.00 वर्ग मीटर भूमि का कब्जा देने बाबत।

महोदय,

उपरोक्त विषयान्तर्गत लेख है आयुक्त, नगर निगम ग्रेटर जयपुर द्वारा पत्र कमांक एफ–8, ()/उपा.गै./जननि/2024/एलकेजी/405 दिनांक 23.10.2024 के द्वारा श्रीमान प्रमुख शासन सचिव महोदय नगरीय विकास एवं आवासन विभाग राजस्थान सरकार को पत्र प्रेषित कर मानसरोवर आवासीय योजना जयपुर के सेक्टर–13, एसएफएस फनकिंगडम के पास ठोस कचरा प्रबंधन हेतु 4000.00 व0मी0 भूमि आवंटन बाबत निवेदन किया गया जिसके कम में प्रमुख शासन सचिव, नगरीय विकास, विभाग, राजस्थान सरकार एवं अध्यक्ष, राज.आ.मण्डल जयपुर से प्राप्त अनुमोदन पश्चात मण्डल की वर्तमान प्रचलित संस्थानिक आरक्षित दर व अन्य देय राशियों तथा नगर निगम को देय 15 प्रतिशत राशि अतिरिक्त राशि वसूल करते हुए आयुक्त, नगर निगम ग्रेटर जयपुर, पण्डित दीनदयाल उपाध्याय भवन लालकोठी जयपुर को आवंटन किया गया। जिसकी पालना में संस्था को आवंटित भूमि का संशोधित आवंटन पत्र कमांक 295 दिनांक 21.05.2025 को जारी किया गया जिसके अनुसार संस्था द्वारा मॉग राशि जमा करवाने के पश्चात कार्यालय के पत्र कमांक 410 दिनांक 09.09.2025 के द्वारा अदेय प्रमाण पत्र जारी कर दिया गया है। अतः आप संस्था को आवंटित भूमि का कब्जा दिनांक 14.10.2025 से पूर्व श्री अतुल शर्मा, अधीक्षण अभियन्ता (गैराज) (अधिकृत प्रतिनिधि) आयुक्त, नगर निगम, ग्रेटर, जयपुर को सम्भलाने का श्रम करे।

उक्त कब्जा पत्र उप आवासन आयुक्त महोदय से अनुमोदित है।

सम्पदा प्रबन्धक
वृत्त द्वितीय, जयपुर

प्रतिलिपि :–

1. श्री अतुल शर्मा, अधीक्षण अभियन्ता (गैराज) (अधिकृत प्रतिनिधि) आयुक्त, नगर निगम, ग्रेटर, जयपुर, को प्रेषित कर सूचित किया जाता है कि आप संबंधित आवासीय अभियन्ता खण्ड नवम् के कार्यालय में सम्पर्क कर संस्था को आवंटित उक्त भूमि का वास्तविक कब्जा दिनांक 14.10.2025 तक प्राप्त करने का श्रम करें।
2. मुख्य सम्पदा प्रबन्धक, राजस्थान आवासन मण्डल, जयपुर को सूचनार्थ प्रस्तुत है।

सम्पदा प्रबन्धक
वृत्त द्वितीय, जयपुर

Annexure-2

OFFICE OF THE DEPUTY COMMISSIONER (GARAGE)
MUNICIPAL CORPORATION GREATER JAIPUR

S. No :- F8( )/DC (G)/NNJ/2025/ ZK01/593 Date :- 24/02/2025

M/s Vivek Enter prisess
Shop No. 23-24, 16 Savitri Vihar,
Pannadhay Circle,
Shopur, Sanganer, Jaipur

Date of sale of tender 26-11-2024 date of receipt/opening of tender 19-12-2024

Sub. :- Your tender No 43/2024-25 date 26-11-2024 for the work नगर निगम ग्रेटर जयपुर के झोटवाडा, मानसरोवर, मुरलीपुरा तथा विद्याधर नगर जोन के ट्रांसफर स्टेशनो से सेवापुरा कचरागाह तक कचरा, मलबा एवं ट्रांसफर स्टेशन पर आने वाली अन्य समस्त सामग्री परिवहन का कार्य

Your tender for the above mentioned work has been accepted by the order/resolution E File Para 473/N date 21-01-2025 by Mayor/Commissioner/CEO/FC/EC/Board/ Government on behalf of the Municipal Corporation of Jaipur on under mentioned terms:-

1	Main work	नगर निगम ग्रेटर जयपुर के झोटवाडा, मानसरोवर, मुरलीपुरा तथा विद्याधर नगर जोन के ट्रांसफर स्टेशनो से सेवापुरा कचरागाह तक कचरा, मलबा एवं ट्रांसफर स्टेशन पर आने वाली अन्य समस्त सामग्री परिवहन का कार्य
2	Sub- work	.....
3	Name of Contractor	Dwarka Prasad Sharma
4	Name of Section	Garage
5	Zone/Ward/Colony	.....
6	House No.	From..... to.....
	Opp.	From..... to.....
7	Name of Work (As per Schedule G)	नगर निगम ग्रेटर जयपुर के झोटवाडा, मानसरोवर, मुरलीपुरा तथा विद्याधर नगर जोन के ट्रांसफर स्टेशनो से सेवापुरा कचरागाह तक कचरा, मलबा एवं ट्रांसफर स्टेशन पर आने वाली अन्य समस्त सामग्री परिवहन का कार्य
8	Head (Source of Fund)	1 JMC 2..... 3.....
9	Amount Estimated	1 7,00,00,000.00 2..... 3.....
10	Technical Sanction Amount	Rs..... Date. ..... Authority DC (Garage)
11	A & F Sanctioned Amount	Rs 7,00,00,000.00 S.N 2240113 Date 01-07-2024
12	Work Order Amount	Rs. 7,00,00,000.00
13	Earnest Money Deposit	Rs. 3,50,000/- Receipt No. 79413/18-12-2024

Validity unknownSignature valid
Digitally signed by K[illegible] Singh
Designation : Depu[illegible] Commissioner
Date: 2025.02[illegible].58:50 IST
Reason: Approv[illegible]

RajKaj Ref No.: 13676588

Scanned with OKEN Scanner

14	Security Deposit Period	.....		
15	Approved Rate Tender	क्र. सं.	विवरण	स्वीकृत दर
			नगर निगम ग्रेटर जयपुर के झोटवाड़ा, नानसरोवर, मुरलीपुरा तथा विद्याधर नगर जोन के ट्रांसफर स्टेशनो से सेवापुरा कचरागाह तक कचरा, नलवा एवं ट्रांसफर स्टेशन पर आने वाली अन्य समस्त सामग्री परिवहन का कार्य	रु. 62,40,551/- प्रति माह
		जीएसटी लागू होने पर पुर्नभरण किया जावेगा।		
		आपकी फर्म द्वारा प्रदान की गई सहमति अनुसार सक्षम स्तर से प्राप्त स्वीकृति की पालना में मानसरोवर जोन के रीको कचरा ट्रांसफर स्टेशन से आवश्यकतानुसार कचरा, लांगडियावास प्रोसेसिंग प्लांट तक परिवहन किया जाना सुनिश्चित करे।		
16	H-Schedule for Rates	.....		
17	Budget Head	ठोस कचरा प्रबन्ध गृह का निर्माण		
18	Name of Corporator	.....		

You are hereby directed to undertake the work at once. Please note that the time allotted to complete the work as mentioned in the tender, shall be considered to have commenced from 23-03-2025 The time allowed to complete the work is as under.
Date of Commencement :- 23-03-2025
Date of Completion :- 22-03-2026

Deputy Commissioner (Garage)
Municipal Corporation Greater Jaipur

No. Dated.

Copy forwarded to the following for information

1. PS to Commissioner, Municipal Corporation Greater, Jaipur
2. Chairman Garage, Lok Vahan Samiti, Jaipur
3. Dy. Commissioner Zone.....
4. The Financial Advisor, Municipal Corporation Greater, Jaipur
5. Ex.En/Asst. En./Junior Engineer, Garage, Municipal Corporation Greater, Jaipur
6. सहायक लेखाधिकारी द्वितीय (गैराज)/संबंधित लिपिक ननिग्रेज, को भेजकर निर्देश दिये जाते है कि प्रशासनिक एवं वित्तीय स्वीकृति, कार्य की प्रतिभूति राशि अनुसार माहवार व्यय/बिल का विवरण संधारित करते हुऐ शर्तोनुसार कार्यवाही तदानुसार संशोधित स्वीकृति/नवीन निविदा का समय पर प्रस्ताव प्रस्तुत करावें।
7. समस्त स्वेरकीपर/समस्त समयपालक (गैराज), ननिग्रेज को भेजकर लेख है कि निविदा में स्वीकृत दर एवं शर्तो के अनुसार दर का मिलान एवं चैक कर बिल प्रस्तुत किया जाना सुनिश्चित करेगें।
8. Oswal Data Processor
9. Guard File.

Validity unknown Signature valid
Deputy Commissioner (Garage)
Municipal Corporation Greater Jaipur
Digitally signed by K[illegible] Singh
Designation : Deputy Commissioner
Date: 2025.02[illegible]:58:50 IST
Reason: Approved

RajKaj Ref No.: 13676588

Scanned with OKEN Scanner

Annexure-3

NAGAR NIGAM GREATER JAIPUR

(Pandit Deendayal Upadhyay Bhawan, Lal Kothi, Jaipur, Rajasthan-302015, INDIA)

No. F29 ( ) Ex.En.(P)/NNGJ/2024-25/ 153 Date: 28.01.2025

Work Order

To
M/S Ravi Travels
Shop No 20, Sunder Vihar, Opp SBI Bank,
Tonk Road, Jaipur-302018
Email: ravi.travels@hotmail.com

Subject: Procurement of Services For Operation of Door To Door Household Waste collection, Segregation And Transportation of collected Household Waste Upto secondary collection Point Through Real Time Monitoring Using Geo-Fencing, VTS & RFID Based Monitoring system In all 21 Wards of Mansarovar Zone of Nagar Nigam Greater Jaipur.

Ref. No.: i) NIB No. 02/2024-25 dated 24/10/2024) (UBN No. JMC2425WLOB00775)
ii) LOA letter No. F29 ( ) Ex.En.(P)/NNGJ/2024/145 Dated 07-01-2025

With reference to above mentioned subject work contract for "Procurement of Services For Operation of Door To Door Household Waste collection, Segregation And Transportation of collected Household Waste Upto secondary collection Point Through Real Time Monitoring Using Geo-Fencing, VTS & RFID Based Monitoring system In all 21 Wards of Mansarovar Zone of Nagar Nigam Greater Jaipur." Details of work order as given below-

1.	Name of work	Procurement of Services For Operation of Door To Door Household Waste collection, Segregation And Transportation of collected Household Waste Upto secondary collection Point Through Real Time Monitoring Using Geo-Fencing, VTS & RFID Based Monitoring system In all 21 Wards of Mansarovar Zone of Nagar Nigam Greater Jaipur.
2.	Tender No.	02/2024-25 dated 24/10/2024) (UBN No. JMC2425WLOB00775)
3.	LOA No.	F29 ( ) Ex.En.(P)/NNGJ/2024/145 Dated 07-01-2025
4.	Rate	Rs 94.46 per Household per month with 3% increment per year from the quoted rate by the firm according to the bid conditions.
5.	Brief Particular of Work	Procurement of Services For Operation of Door To Door Household Waste collection, Segregation And Transportation of collected Household Waste Upto secondary collection Point Through Real Time Monitoring Using Geo-Fencing, VTS & RFID Based Monitoring system In all 21 Wards of Mansarovar Zone of Nagar Nigam Greater Jaipur.
6.	Scope of Work	As per NIB, RFP, Reply of Pre- Bid queries, Addendum, Corrigendum
7.	Period of Contract	01 Years with extendable 01+01 years with satisfaction of work by Nagar Nigam Greater Jaipur & on mutual consent of Nagar Nigam Greater Jaipur and Contractor.
8.	Work Amount	

Estimated Cost as per approved rates

Zone	No of Household (Tentative)	Rate per Household per month	Tentative Cost in Cr for 1st Year of contract
Mansarovar	73807*	94.46	8.37

*Above figures are tentative. Firm has to carry out the work for implementation, execution and operation of Door to Door Collection of Solid Waste. Quantity of work may be subject to decrease or increase as mentioned in section v clause no. 10 of RFP.

Signature valid
Digitally signed by Rukmani Riar
Designation: Commissioner
Date: 27-01-2025 [illegible] IST
Reason: Approved

(Rukmani Riar) IAS
Commissioner
Greater Jaipur

9.	Security Deposit (if any)	As per Rules
10.	Security Deposit Period	As per Rules
12.	Commencement of Work	Within 10 days from the date of issuance of the Work Order

1. The work is to be carried out strictly according to the specification accepted in the tender document, agreement, addendum and corrigendum.
2. Firm shall give priority for deployment of low carbon emitting vehicles.
3. Day to day work should be carried out as per the terms and conditions mentioned in the tender document and the agreement executed.
4. The firm should strictly follow all the relevant statutory provisions and Acts/ rules including RTPP Act 2012 & RTPP rules 2013.

(Rukmani Riar)
IAS
Commissioner
Nagar Nigam Greater Jaipur

Copy to Followings:-

1. PA to Honbl'e Mayor, Nagar Nigam Greater Jaipur.
2. Additional Commissioner, Nagar Nigam Greater Jaipur.
3. Financial Advisor, Nagar Nigam Greater Jaipur.
4. Superintendent Engineer, Nagar Nigam Greater Jaipur.
5. Deputy Commissioner (Health), Nagar Nigam Greater Jaipur.
6. Deputy Commissioner (Mansarovar zone), Nagar Nigam Greater Jaipur.
7. Executive Engineer (Project-I), Nagar Nigam Greater Jaipur.
8. Guard File

Commissioner
Nagar Nigam Greater Jaipur

मैसर्स रवि ट्रेवल्स
प्रोपराईटर

उपायुक्त
मानसरोवर जोन
नगर निगम जयपुर

(Rukmani Riar)
I.A.S.
Commissioner
Nagar Nigam (Greater) Jaipur

Signature valid

Digitally signed by Rukmani Riar
Designation : Commissioner
Date: 2025.01.27 13:50:11 IST
Reason: Approved

Regional Office Jaipur (City)
Rajasthan State Pollution Control Board
8/263, Malviya Nagar, Jaipur
Phone: 0141-4068311, e-mail: ro.cityjaipur@gmail.com

LiFE Lifestyle for Environment

Annexure-4

Registered

RPCB/RO/Jaipur(City)/Legal - 16 /894 Date: 27.11.25

Commissioner
Jaipur Nagar Nigam
Jaipur, Rajasthan.

Subject: - Show cause notice for non-compliance under the provisions of the Water (Prevention & Control of Pollution) Act, 1974, Air (Prevention & Control of Pollution) Act, 1981 & Solid Waste Management Rules, 2016.

Ref – (i) Inspection dated 21.11.2025.

Sir,

1. Whereas, the Water (Prevention and Control of Pollution) Act, 1974 (hereinafter referred to as the "Water Act") & the Air (Prevention and Control of Pollution) Act, 1981 (hereinafter referred to as the "Air Act") have come into force in whole of the State of Rajasthan, with effect from 23.03.1974 & 16.05.1981, respectively.
2. Whereas the Air Act, 1981 and Water Act, 1974 are in force in the State of Rajasthan and provide for prevention and control of pollution.
3. Whereas the Board is empowered to take steps necessary for prevention, control and abatement of air, water, and environmental pollution.
4. And whereas the Solid Waste Management Rules, 2016 (hereinafter referred to as the "Rules"); have been made by the Ministry of Environment, Forest & Climate Change, Govt. of India, New Delhi in exercise of the powers conferred upon it under the Environment Protection Act, with a view to ensure proper management, handing and disposal of municipal solid waste and the Rules have come into force on 08/04/2016.
5. And whereas the provisions of rule 15 of the Solid Waste Management Rules, 2016 make every municipal authority in its territorial area responsible for implementation of the above Rules and for any infrastructure development for collection, storage, segregation, transportation, processing and disposal of municipal solid wastes.
6. And whereas the Rules cast a duty on the municipal authority or operator of a facility to make an application to the State Board in Form-I for authorization for setting up waste processing, treatment or disposal facility, if the volume of waste is exceeding five metric tons per day including sanitary landfills in order to comply with the implementation program, laid down in schedule I.
7. And whereas, Municipal Authorities are also required to comply with various duties entrusted as per the provisions of Rule 16 of Solid Waste Management Rules, 2016.
8. And whereas keeping this in view Rajasthan State Pollution Control Board (hereinafter called as "the Board") has been conferred power to take such steps as are deemed necessary for the prevention, control and abatement of air and water pollution.

Scanned with CamScanner

Rajasthan State Pollution Control Board
8/263, Malviya Nagar, Jaipur
Phone: 0141-4068311, e-mail: ro.cityjaipur@gmail.com

9. And whereas, Nagar Nigam Jaipur, is managing solid waste transfer station cum material recovery facility situated at near RIICO industrial Mansarovar, Jaipur and the process is such that it generates water & air pollutants.
10. And whereas, above mentioned site was inspected by the Board officials on 21.11.2025 and following observation are made ;
    - **That you are operating a solid waste transfer station cum material recovery facility at near RIICO industrial Mansarovar, Jaipur without obtaining prior consent from the State Board.**
    - **That no boundary wall is provided on the said site in order to have control access and solid waste was being stored in unlined land, which may result in leachate generation and groundwater contamination.**
    - **Around 150 persons involved in waste collection, segregation and transportation activities are residing in temporary tents inside the premises. The absence of proper sanitation facilities may lead to open defecation and associated environmental and health hazards.**
    - **During inspection foul odour was also observed indicating inadequate handling and management of solid waste at the site.**

11. Beside above fact you are advised to submit area and title of land is being used for said site as well as quantity of municipal solid waste is being handled at site.
12. And whereas, it has been observed that Nagar Nigam Jaipur Greater has failed to comply with the provisions of the Water (Prevention & Control of Pollution) Act, 1974, Air (Prevention & Control of Pollution) Act, 1981 & Solid Waste Management Rules, 2016.
13. In view of above, you are requested to direct the concerning that:
    - Nagar Nigam Jaipur shall obtain consent to establish and consent to operate under water act, 1974 and Air act, 1981.
    - Proper fencing/boundary wall should be provided around the site, so as to provide controlled access to the dumping site.
    - Storage of municipal solid waste shall be carried out on lined land (impervious flooring).
    - Nagar Nigam Jaipur shall operate above mentioned solid waste transfer station cum material recovery facility as per Solid waste management rules -2016.

Therefore you are advised to take corrective measures as mentioned above and submit action taken report along with supporting documents/evidence to this office within period of 15 days, failing which appropriate action may be initiated by the State Board under the provisions of Water (Prevention & Control of Pollution) Act, 1974, Air (Prevention & Control of Pollution) Act, 1981, Environment Protection act, 1986 & Solid Waste Management Rules, 2016.

(Vivek Goel)
Regional Officer

Scanned with CamScanner

Annexure-5

Jaipur Smart City Limited

(Municipal Corporation Jaipur, Pt. Deen Dayal Upadhyay Bhawan)
Lal Kothi, Tonk Road, Jaipur
CIN No.U75144RJ2016SGC049590

S. No.: JSCL/SE/2025-26/1384 Date 05-01-2026

श्रीमान् आयुक्त महोदय,
नगर निगम जयपुर।

विषयः माननीय न्यायालय नेशनल ग्रीन ट्रिब्यूनल (एन.जी.टी.) ओरिजनल एपलिकेशन नं. 149/2025 (सीजेड) सचिन ढाका व अन्य बनाम मुख्य सचिव स्टेट ऑफ राजस्थान व अन्य में तथ्यात्मक रिपोर्ट तैयार कर भिजवाने के संबंध में।

प्रसंगः 1. उपायुक्त गैराज के पत्र क्रमांक 590 दिनांक 02.01.2026
2. आपके पत्रांक एफ –31/उपा.स्वा./ननिज/2025/273 दिनांक 02.01.2026

महोदय,

उपरोक्त विषयान्तर्गत प्रासंगिक पत्र के क्रम में निवेदन है कि जयपुर स्मार्ट सिटी लिमिटेड द्वारा CITIIS 2.0 परियोजना के अन्तर्गत नगर निगम जयपुर से प्राप्त मांग अनुसार मानसरोवर स्थित भूमि पर 300 TPP क्षमता मैकेनाईज्ड ट्रांसफर स्टेशन विकसित किया जाना है। उक्त भूमि पर नगर निगम जयपुर द्वारा उप आवासन आयुक्त, वृत्त–द्वितीय राजस्थान आवासन मण्डल, मानसरोवर, जयपुर से कब्जा तथा आक्षेप प्रमाण–पत्र प्राप्त करना अवगत कराया है। वर्तमान में उक्त परियोजना स्वीकृति आवासन और शहरी कार्य मंत्रालय, भारत सरकार (MoHUA) के अंतर्गत प्रक्रियाधीन है।

वांछित तथ्यात्मक रिपोर्ट मय दस्तावेज प्रस्तुत है।

संलग्नः– उानोक्तानुसार।

अतिरिक्त मुख्य कार्यकारी अधिकारी
जयपुर स्मार्ट सिटी लिमिटेड

प्रतिलिपिः– JSCL/SE/2025-26/1385-1390

1. निजी सहायक, मुख्य कार्यकारी अधिकारी, जयपुर स्मार्ट सिटी लिमिटेड।
2. वित्तीय सलाहकार, जयपुर स्मार्ट सिटी लिमिटेड।
3. अधीक्षण अभियन्ता, जयपुर स्मार्ट सिटी लिमिटेड।
4. अधिशाषी अभियन्ता, जयपुर स्मार्ट सिटी लिमिटेड।
5. टीम लीडर, पी.एम.सी. जयपुर स्मार्ट सिटी लिमिटेड।
6. रक्षित पत्रावली।

अतिरिक्त मुख्य कार्यकारी अधिकारी
जयपुर स्मार्ट सिटी लिमिटेड

Ph. -0141-2741346/47 Email jscljaipur@gmail.com